

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

O.A.NO. 679 /93

Between:

Date of Order: 6/7-93

1. Divisional Railway Manager, (DG)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

and

Applicants.

1. Anjaiah.

2. Presiding Officer, Labour Court,
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants: Mr. N.R. Devraj, SC for Rlys.

For the Respondents:

CORAM: THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
AND

THE HON'BLE MR. P. T. TIRUVENGADAM : MEMBER (ADMIN)
The Tribunal

Admit. The operation of the order dated 11-3-92
in C.M.P.No. 83 /83 is suspended until further orders.

Issue notice to the Respondents.

Post the case

82/7/93
Deputy Registrar (D)

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad
2. The Permanent Way Inspector (Con) S.C.Rly, Secunderabad
3. The Chief Signal Inspector, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT. Hyd.
6. One copy to Mr.
7. One spare copy.

pvm

24/2/03

IN
C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
AND VICE CHIEF MAN

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 6 - 7 - 1993

ORDER/JUDGMENT.

O.A.No. 679/93 in

T.A.No. (w.p.)

Admitted and issued in the name of the Central Administrative Tribunal
issued

Allowed

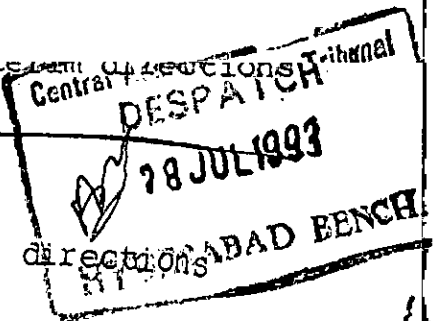
Disposed of with directions
Dismissed

Dismissed as withdrawn

Dismissed for default
Rejected/Ordered

No order as to costs.

pvm



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